

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

11. C.P. (IB)/1248(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: IL & FS Financial Services Limited
Vs.
Setubandhan Infrastructure Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Akshay Dhayakar, Ld. Counsel for the Petitioner present. Mr. Ashwin Poojari, Ld. Counsel for the Corporate Debtor present.
2. It is reported that the matter against the same Corporate Debtor has already been admitted and CIRP has also already initiated in C.P. (IB) No. 106/2022 vide order dated 28.11.2022.
3. In view of admission against the same Corporate Debtor nothing survives in this petition, hence C.P. (IB)/1248(MB)2021 is **dismissed as infructuous**.
4. However, Petitioner is at liberty to approach the RP with their claim as per law.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)
/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)